COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

SHRI KHADILKAR (Khed): I beg to present the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

GOLD (CONTROL) BILL REPORT OF JOINT COMMITTEE

SHRI BAKAR ALI MIRZA (Secunderabad): I beg to present the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto.

12.48 HRS.

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1965-66

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1965-66.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1968-69

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69.

12.49 HRS.

STATUTORY RESOLUTION RE: INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE; INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL; AND PATENTS BILL—Contd.

MR. SPEAKER: Shri Fakhruddin Ahmed was on his legs the other day. He may continue his speech.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): Mr. Speaker, Sir, yesterday, before the discussion was adjourned, I was referring to the resolution moved by the hon. Member so far as the ordinance was concerned. I explained yeste day briefly the circumstances and reasons for promulgating the ordinance and bringing forward this amending Bill to replace that ordinance. Except Mr. Dandeker, no other member supported his resolution regarding the ordinance. But Mr. Narayana Rao wanted to know what was the positive action that Government wanted to take after their negative action in promulgating the ordinance. I would like to tell him that the ordinance was promulgated only for the purpose keeping those petitions pending till the Bill is passed by this Parliament. Now the Bill seeking to replace that ordinance is before the House. If the period is not extended, all those applications which are pending will lapse and applicants will be denied the benefits they may derive under the new Act. It is only for that purpose that the new amending Bill has been proposed. Secondly, we were also anxious those applications should not be disposed of under the existing Bill because they will have certain rights and privileges which are inconsistent with the development of industries in our country. It is for that reason that the amending Bill is placed before the House. Therefore, it is not a negative measure, but a positive measure. On the one hand, we want to keep the applications alive and on the other, it would enable us to dispose of the applications under the new legislation when it is passed by Parliament. This is all that I would like to say about the ordinance and the Bill seeking to replace

So far as the main Bill is concerned, a number of observations have been made. Some hon, members have accused the Government for delaying this legislation. I would like to say that there is not the least desire on the part of Government to delay this. On the other hand, Government wanted that the Bill should be at once taken up for consideration with out reference to a Select Committee. It